

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1753

TO BE ANSWERED ON MARCH 06, 2018

JAWAHARLAL NEHRU URBAN RENEWAL MISSION

No. 1753 SHRI KRUPAL BALAJI TUMANE:
 SHRI ARVIND SAWANT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Government has warned some of the State Governments for unsatisfactory implementation of projects under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) stating that they will not be receiving any financial assistance in future;

(b) if so, the details thereof;

(c) whether the Government has reviewed the performance of the States regarding utilization of funds under JNNURM; and

(d) if so, the names of States which have failed to utilize the funds so far along with the action taken against such States by the Government?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF HOUSING & URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) & (b): No, Madam.

(c) & (d): The Urban Infrastructure Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) components of Jawaharlal Nehru National Urban Renewal

Mission (JnNURM) have come to an end on 31 March, 2014. However, all those projects of JnNURM in which 50% or more of the Central Assistance had been released and physical progress was 50% or more as on 31.03.2014 or were sanctioned during transition phase of the Mission, were approved for funding under AMRUT upto 31 March, 2017. This period has also come to an end and all the projects have been handed over to the respective states, on closure of the scheme.

The Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of JnNURM have come to an end in March 2012 which was extended upto 31 March, 2017. The Central Sanctioning and Monitoring Committee (CSMC) for JnNURM, decided that no central grant would be available after March 2017 for components of JnNURM for ongoing projects and any spill over liability on cost of projects will have to be borne by the respective State/UT Governments from their own sources.

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